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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No. 1217/98

New Delhi, this the 19th day of June, 1998

HON'BLE SHRI T.N. BHAT, MEMBER (J)

In the matter of:

Smt. Ladwati, Mazdoor (Civilian),
Widow of late Shri Om Singh,
Office of the Commandant,
509 - E.M.E. Army Base Workshop,
Agra Cantt.

Permanent Address:
C/o Shri Churamani,
S/o Shri Chhidi Ram,
Village Mewati-Ka-Nagla, Post-Maholi,
Distt. Mathura (U.P.). Applicant
(By Advocate: Sh. D.N. Sharma)

Vs.

1. Union of India,
(Through: The Secretary to the Govt. of India),
Ministry of Defence,
South Block,
New Delhi.

2. The Quarter Master General,
Quarter Master General's Branch,
Army Headquarters, D.H.Q. Post Office,
New Delhi.

3. The Commandant,
509- E.M.E. Army Base Workshop,
Bundu Katra,
Agra Cantt. Respondents

O R D E R (ORAL)

Hon'ble Shri T.N. Bhat, Member (J)

Heard.

On going through the contents of the OA and the accompanying documents, I find that the applicant had earlier also ~~also~~ come to the Tribunal by filing OA-2578/96 challenging the order of recovery passed against her as also the award of other punishments. The aforesaid order and the appellate order were both set aside by the Tribunal by the judgment order dated 3.10.97.

19.6.98

The applicant has now come again to the Tribunal seeking the same reliefs. When it was pointed out to the learned counsel for the applicant that once the orders imposing penalty upon the applicant including the penalty of recovery from salary were quashed by the Tribunal the respondents could not effect the recovery and the applicant's remedy lies in filing a Contempt Petition, the learned counsel ^{sought} permission to withdraw the OA with liberty to file fresh proceedings, if so advised.

The permission prayed for is granted. The OA is dismissed as withdrawn giving liberty to the applicant to seek appropriate remedy which may be available to him in the circumstances of the case.

[Signature] 19.6.98.
(T. N. BHAT)
Member (J)

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